

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

CP (IB) No. 75/Chd/CHD/2021

**Under Section 7 of the Insolvency and
Bankruptcy Code, 2016**

In the matter of:

Punjab National BankPetitioner- Financial Creditor
Vs.		
Rana Polycot Limited	Respondent-Corporate Debtor

Present through video-conferencing:

Mr. Arpit Chawla, Advocate for the petitioner.

Heard Mr. Arpit Chawla, Advocate appearing for the petitioner.

2. Issue notice of this petition to the respondent to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same by Speed Post immediately to the respondent attaching therewith copy of the petition and the entire paper book alongwith copy of this order, as well as at the e-mail address.

3. In case the service through Speed Post on the respondent is not effected, the petitioner shall adopt the mode of substitute service and the notice of hearing be advertised in two daily newspapers (one English and one Punjabi) having wide circulation in the area.

4. The petitioner shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if applicable, within three weeks. Reply by the respondent be filed within three weeks from the date of receipt of notice and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply, exchanging the copies between the parties.

5. List the CP on 08.11.2021.

(Raghu Nayyar)
Member(Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021
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